THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 22
CP (IB) No. 352/Chd/Hry/2019

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Star Transport Corporation …Petitioner-Operational Creditor

Vs.

Hambro Tech India Private Limited …Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Nahush Jain, Advocate for petitioner-operational creditor.
Mr. Arora Vishwas Kumar, Advocate for respondent-corporate debtor.

On instructions, It is submitted by learned counsel for respondent-corporate debtor that, he does not want to press for any of the defence, as respondent/corporate debtor is going under severe financial crisis and is unable to pay its debt.

Heard. Learned counsel for the petitioner is directed to file the additional affidavit depicting clearly the date of default, as in the Part-IV only the due date has been mentioned. Let the same be done within one week. Order Reserved.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

October 31, 2022
DS